

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A.No.422/2001.

Monday this the 21st day of May 2001.

CORAM:

HON'BLE MR. A.V.HARIDASAN, VICE CHAIRMAN  
HON'BLE MR. T.N.T.NAYAR, ADMINISTRATIVE MEMBER

Dr.N.Muthukoya,  
Senior Medical Officer,  
Beedi Workers Welfare Fund Dispensary,  
Kondotty, Malappuram, (Under Labour Welfare  
Organisation, Bangalore, Ministry of  
Labour). Applicant

(By Advocate Shri M.R.Rajendran Nair)

Vs.

1. Union of India represented by  
Secretary to Government of India,  
Ministry of Health and Family  
Welfare, Department of Health,  
Nirman Bhavan, New Delhi.
2. Welfare Commissioner,  
Labour Welfare Organisation,  
75-Millers Road, Bangalore. Respondents

(By Advocate Shri M.R.Suresh, ACGSC)

The application having been heard on 21st May 2001  
the Tribunal on the same day deliveed the following:

O R D E R

HON'BLE MR. A.V.HARIDASAN, VICE CHAIRMAN

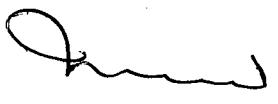
The applicant who is a Senior Medical Officer, Beedi  
Workers Welfare Fund Dispensary, Kondotty, Malappuram District,  
was on authorised leave till 4.3.87 and thereafter he had been  
making applications for medical leave. On 12.1.2000 the  
applicant submitted a representation to the 2nd respondent  
seeking permission to rejoin duty stating that he has become  
physically fit to resume duty. He did not get any response.  
He made another representation to the first respondent on the  
same day requesting that he may be posted in his native place,  
Lakshadweep. As he did not get any response to these

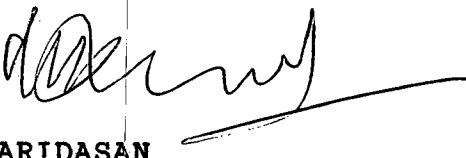
representations, the applicant has filed this application for a declaration that he is entitled to get a posting order enabling him to join duty and to direct the respondents to give a posting order to the applicant. He has also prayed for a direction to the respondents to consider and pass appropriate orders on A-2 and A-3 representations.

2. When the application came up for hearing, learned counsel of the applicant submits that the application may be disposed of directing the 2nd respondent to consider and pass appropriate orders on A-2 representation within a reasonable time. The learned counsel for respondents has no objection in doing so.

3. In the result, in the light of the submission made by the learned counsel on either side, the application is disposed of directing the 2nd respondent to consider A-2 representation submitted by the applicant and to give the applicant an appropriate reply within a period of three months from the date of receipt of a copy of this order. No costs.

Dated the 21st May, 2001.

  
T.N.T. NAYAR  
ADMINISTRATIVE MEMBER

  
A.V. HARIDASAN  
VICE CHAIRMAN

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List of Annexures referred in the Order :

- 1: Annexure A2: True copy of the representation dated 12.1.2000 submitted by the applicant to the 2nd respondent.
2. Annexure A3: True copy of the representation dated 12.1.2000 addressed to 1st respondent by the applicant.